

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 2545  
(To be answered on the 27<sup>th</sup> December 2018)

PRIVATISATION OF THIRUVANANTHAPURAM AIRPORT

2545. SHRI MULLAPPALLY RAMACHANDRAN

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a): whether the Union Government has approved the proposal for implementation of Public Private Partnership (PPP) model for operation, management and development of Thiruvananthapuram International Airport;
- (b): if so, the details thereof and the reasons therefor;
- (c): whether the Government of Kerala has requested the Government to reconsider the decision and allow forming an SPV to take over and run this airport; and
- (d): if so, the details thereof and the decision taken by the Union Government thereon?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

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(a) & (b): Government of India has accorded 'In-principle' approval for leasing out six airports of Airports Authority of India (AAI) viz. Ahmedabad, Jaipur, Lucknow, Guwahati, Thiruvananthapuram and Mangaluru for operation, management and development under Public Private Partnership (PPP) through Public Private Partnership Appraisal Committee (PPPAC). An Empowered Group of Secretaries (EGoS) has been constituted under the chairmanship of CEO, NITI Aayog to decide on any issue falling beyond the scope of PPPAC.

(c) & (d): Yes Madam. In response to the same, Government have offered State Government of Kerala to be one of the bidder with the option of Right of First Refusal (RoFR) as prescribed in the concession agreements for Delhi and Mumbai airport.

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